

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43
C.P. (IB)/107(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **21.03.2024**

NAME OF THE PARTIES: VIKAS PURUSHOTAMLAL SARAF

Section 94(1) of the Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Prelak Talati, Ld. Counsel for the Petitioner presented.
2. On perusal of order file, this Bench notice that the Petitioner has not complied with the order dated 29.02.2024. The Petitioner is again directed to comply with Rule 6 of the IBBI (Insolvency Resolution for Personal Guarantors) and file the compliance by way of additional affidavit. In case of failure, the petition shall be dismissed on next hearing.
3. List this matter on 20.04.2024.
4. Sd/- Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)